

Annexure 7

Name of the Corporate debtor: M/s. Karvy Data Management Services Limited ; Date of commencement of CIRP: 15.09.2023; List of Creditors as on : 25.04.2024 (Updated)

List of operational creditors (Government dues)

S No	Details of claimant		Details of claims received		Details of claim admitted					Amount of Contingent Claim	Amount of any mutual dues, that may be set off	Amount of Claim Not Admitted	Amount of claim under verification	Remarks if any	
	Department	Government	Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security Interest	Amount covered by Guarantee	Whether related party?						% of voting share in COC if applicable
1	Mukul Vats - Deputy Director ESIC (Vadodara)	ESIC	03-10-2023	2,81,691.00	-	Govt			NO	NIL			2,81,691.00	-	
2	ESI Corporation, Sub Regional Office, Nashik	ESIC	06-10-2023	2,13,560.00	2,13,560.00	Govt			NO	NIL			-	-	
3	ESIC, Pune	ESIC	05-10-2023	65,59,016.00	-	Govt			NO	NIL			65,59,016.00	-	
4	EPFO, Hyderabad	PF	05-10-2023	31,22,37,190.00	23,04,06,780.00	Govt			NO	NIL			8,18,30,410.00	-	
5	ESIC, Hyderabad	ESIC	05-10-2023	8,26,87,109.00	8,26,87,109.00	Govt			NO	NIL			-	-	
6	EPFO, Guntur	PF	13-10-2023	5,26,67,026.00	2,67,29,413.00	Govt			NO	NIL			2,59,37,613.00	-	
7	ESIC-Ernakulam	ESIC	05-10-2023	1,38,093.00	1,38,093.00	Govt			NO	NIL			-	-	
8	The Assistant Commissioner of Central Tax, Banjara Hills Central GST Division, Hyderabad	Central Tax	23-11-2023	57,51,40,827.00	-	Govt			NO	NIL	57,51,40,827.00		-	-	
9	The Assistant Commissioner of Central Tax, Banjara Hills Central GST Division, Amaravathi	Central Tax	01-12-2023	4,88,89,566.00	4,88,89,566.00	Govt			NO	NIL			-	-	
10	Department of State Tax, Govt of Maharashtra, Mumbai	State tax	21-12-2023	29,34,055.00	29,34,055.00	Govt			NO	NIL			-	-	
11	Assisstant Commissioner (State Taxes) , Punjagutta -I Circle, Punjagutta Division	State tax	06-01-2024	14,48,16,356.00	14,48,16,356.00										
TOTAL (A)				1,22,65,64,489.00	53,68,14,932.00						57,51,40,827.00		11,46,08,730.00	-	

S No	Details of claimant		Details of claims received		Details of claim admitted					Amount of Contingent Claim	Amount of any mutual dues, that may be set off	Amount of Claim Not Admissible	Amount of claim under verification	Remarks if any	
	Department	Government	Date of Receipt	Amount Claimed	Amount of claim Admissible	Nature of claim	Amount covered by security Interest	Amount covered by Guarantee	Whether related party?						% of voting share in COC if applicable
12	State Tax Officer - 2, Unit 8, Ahmedabad **	State tax	16-03-2024	1,20,71,406.00	1,20,71,406.00						-		-	-	
TOTAL (B)				1,20,71,406.00	1,20,71,406.00						-		-	-	
TOTAL (A) + (B)				1,23,86,35,895.00							57,51,40,827.00		11,46,08,730.00	-	

** The claims are received after the RFRP date i.e., 17.01.2024 in the CIRP process. As per the provisions of the Insolvency Bankruptcy Code, the claims received after the RFRP date have to be taken recommendation from the Committee of Creditors (COC) in the COC meeting and file application with NCLT condonation and then included in the list of creditors. Hence, your claim is admissible /inadmissible after the above process, of your claims will be subject to COC recommendations and NCLT approval.